

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s). 793-794/2019

KAMLA RAI

Petitioner(s)

VERSUS

K N VERMA (DECEASED) THROUGH LRS & ORS.

Respondent(s)

(ONLY SLP(C)NOS. 793-794 OF 2019 TO BE LISTED BEFORE THE HON'BLE JUDGE IN CHAMBERS.

IA No. 2986/2021 - APPLICATION FOR SUBSTITUTION

IA No. 2987/2021 - CONDONATION OF DELAY IN FILING SUBSTITUTION APPLN.

IA No. 2988/2021 - SETTING ASIDE AN ABATEMENT)

Date : 22-03-2021 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE HRISHIKESH ROY
[IN CHAMBERS]

For Petitioner(s) Mr. Shail Kumar Dwivedi, Adv.
Mrs. Vibha Dwivedi, Adv.
Mr. Gunnam Venkateswara Rao, AOR

For Respondent(s) Mr. Anand Varma, AOR

Mr. Jitender Mohapatra, Adv.
Mr. Kedar Nath Tripathy, AOR

UPON hearing the counsel the Court made the following
O R D E R

Heard Mr. Shail Kumar Dwivedi, learned counsel for the petitioner. Learned counsel submits that respondent no. 2 (*Ashok Kumar*) died on 24th August, 2020 and accordingly application is filed for substitution of his legal heirs.

Considering the above, delay in filing substitution application is condoned, abatement is set aside and the legal

heirs as mentioned in paragraph 3 of I.A. No. 2986 of 2021 are permitted to be substituted in place of respondent no. 2. Accordingly, I.A. No. 2986 of 2021, I.A. No. 2987 of 2021 and I.A. No. 2988 of 2021 stand allowed.

(NEETA SAPRA)
COURT MASTER (SH)

(BEENA JOLLY)
COURT MASTER (NSH)